

GOVERNMENT OF INDIA
MINISTRY OF FOOD PROCESSING INDUSTRIES
LOK SABHA
UNSTARRED QUESTION No. 3367
ANSWERED ON 01ST JANUARY, 2019

APPROVAL OF NEW FOOD PRODUCTS

3367. PROF. RICHARD HAY:

Will the MINISTER OF FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether it is true that getting a new product approved is a big problem faced by entrepreneurs in the field of Food Processing industry and if so, the details thereof;
- (b) whether the Government has devised any solution to the problem of delays faced by the entrepreneurs in obtaining product approval from the authorities concerned;
- (c) if so, the time duration fixed to give clearance for such approvals;
- (d) if not, the number of applications of food processing unit pending with the competent authorities in the country, State wise;
- (e) the number of new quality control and testing laboratories have been set up in different States from 2015 to 2018 to expedite the clearance of approvals; and
- (f) the number of SEZ, AEZ and food parks set up in different States to provide added incentives to develop greenfield projects?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES
(SADHVI NIRANJAN JYOTI)

(a) & (b): The Food Safety and Standards Authority of India (FSSAI) under the administrative control of Ministry of Health and Family Welfare, has the mandate to approve new food products. FSSAI have taken various measures to facilitate the clearance of new food products. FSSAI has revised the definition of proprietary foods in Food Safety and Standards (Food Product Standards and Food Additives) Ninth Amendment Regulations, 2016. Further, they have also notified the Food Safety and Standards (Food or Health Supplements, Nutraceuticals, Foods for Special Dietary Uses, Foods for Medical purposes, Functional Foods and Novel Foods) Regulations, 2016 and Food Safety and Standards (Food Product Standards and Food Additives) Seventh Amendment Regulations, 2016 relating to harmonization of Food additives. With these developments, a larger number of products that would have otherwise required specific approvals from FSSAI got covered. The Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) Regulations, 2017 has been notified on 11th September, 2017. This regulation covers the products/ingredients which are still not covered in any of the regulations made under Food Safety and Standards Act, 2006. In order to regulate such products including novel food and provide the opportunity to Food Business Operators to innovate food products, FSSAI came up with this regulation. The regulation covers the following articles of food or food ingredients:

- (i) Novel food or novel food Ingredients or processed with the use of novel technology

- (ii) New additives
- (iii) New processing aids including enzymes
- (iv) Articles of food and food ingredients consisting of or isolated from micro-organisms, bacteria, yeast, fungi or algae.

(c) & (d): The duration taken by FSSAI to give clearance to new products is approximately three to four months. FSSAI has received 175 applications from Food Business Operators (FBOs) under the Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) Regulations, 2017, out of which 92 applications are at various stages of processing. Remaining applications have been disposed of. The State-wise pending cases awaiting approval is at **Annexure-I**.

(e): Forty seven (47) Food Testing Laboratories (FTL) have been set up in different States with the financial assistance from the ministry of Food Processing Industries under the scheme Food Safety and Quality Assurance Infrastructure, now a component scheme of Pradhan Mantri Kisan SAMPDA Yojana (PMKSY). The State-wise FTL set up during 2015 to 2018 is at **Annexure-II**.

(f): The number of SEZ, AEZ and food parks set up in different States are at **Annexure-III**.

ANNEXURE-I

ANNEXURE-I REFERRED TO IN REPLY TO PART (c) AND (d) OF LOK SABHA UNSTARRED QUESTION NO. 3367 FOR ANSWERED ON 01ST JANUARY, 2019 REGARDING APPROVAL OF NEW FOOD PRODUCTS**State-wise Number of Applications of Food Processing units Pending with the FSSAI for Approval**

S.No.	State	No. of applications
1.	Maharashtra	31
2.	Gujarat	4
3.	Haryana	5
4.	New Delhi	13
5.	Tamil Nadu	9
6.	Himachal Pradesh	4
7.	Pondicherry	4
8.	Karnataka	4
9.	Utrakhand	3
10.	Andhra Pradesh	2
11.	Kerala	4
12.	Telengana	2
13.	Uttar Pradesh	4
14.	Kolkata	3
15.	Total	92

ANNEXURE-II**ANNEXURE-II REFERRED TO IN REPLY TO PART (e) OF LOK SABHA UNSTARRED QUESTION NO. 3367 FOR ANSWERED ON 01ST JANUARY, 2019 REGARDING APPROVAL OF NEW FOOD PRODUCTS****Number of Food Testing Laboratories (FTL) set up by Ministry of Food Processing Industries in different States from 2015 to 2018**

Sl. No.	Name of the State	Number of FTL
1.	Andhra Pradesh	1
2.	Assam	1
3.	Gujarat	6
4.	Haryana	6
5.	Jammu & Kashmir	1
6.	Karnataka	4
7.	Kerala	1
8.	Maharashtra	10
9.	Nagaland	1
10.	New Delhi	2
11.	Odisha	2
12.	Punjab	1
13.	Rajasthan	1
14.	Tamil Nadu	7
15.	Uttar Pradesh	3
16.	Total	47

ANNEXURE-III

ANNEXURE-III REFERRED TO IN REPLY TO PART (f) OF LOK SABHA UNSTARRED QUESTION NO. 3367 FOR ANSWERED ON 01ST JANUARY, 2019 REGARDING APPROVAL OF NEW FOOD PRODUCTS

Number of Special Economic Zone (SEZ), Agri Export Zone (AEZ) and Mega Food Parks set up in different States

S. N.	Name of the State	SEZ	AEZ	Mega Food Parks
1.	Andhra Pradesh	2	5	3 (2 are under implementation)
2.	Arunachal Pradesh	-----	-----	1*
3.	Assam	-----	1	1
4.	Bihar	-----	1	1*
5.	Chhattisgarh	-----	-----	1*
6.	Gujarat	1	3	2 (1 is under implementation)
7.	Haryana	1	-----	2*
8.	Himachal Pradesh	-----	1	1*
9.	Jammu & Kashmir	-----	2	1*
10.	Jharkhand	-----	1	1
11.	Karnataka	-----	4	2 (1 is under implementation)
12.	Kerala	1	2	2*
13.	Madhya Pradesh	-----	5	2 (1 is under implementation)
14.	Maharashtra	-----	8	3 (1 is under implementation)
15.	Mizoram	-----	-----	1*
16.	Nagaland	1	-----	1*
17.	Odisha	-----	1	2 (1 is under implementation)
18.	Punjab	-----	3	3 (2 are under implementation)
19.	Rajasthan	-----	2	1
20.	Sikkim	-----	2	-----
21.	Tamil Nadu	1	4	-----
22.	Telangana	-----	-----	2*
23.	Tripura	-----	1	1*
24.	Uttarakhand	-----	4	2
25.	Uttar Pradesh	-----	4	3*
26.	West Bengal	-----	6	1
27.	Total	7	60	40

* Under Implementation.

